

The Minister of Commerce and Industry and Finance (Shri Morarji Desai): (a) Yes, Sir.

(b) The total allocation for handicrafts for the Bombay State under the Second Five Year Plan is Rs. 35 lakhs which includes expenditure both by the Central Government and the State Government. The break-up of this provision between the Central Government and the State Government cannot be determined at this stage as allotments are made from year to year depending on the overall financial position, the types of schemes proposed by the States, the progress made, etc. The following assistance has been sanctioned by the Central Government so far during the period of the current plan.

	Grant Rs.	Loan Rs.
1956-57	3,53,042	1,11,800
1957-58	1,84,098	38,615

The allocation of Central assistance for 1958-59 is Rs. 2.5 lakhs as grants and Re. 1.0 lakhs as loans.

Accidents in Coal Mines

1679. { Shri S. M. Banerjee:
Shri Tangamani:
Shri N. E. Munisamy: ..

Will the Minister of Labour and Employment be pleased to state:

(a) the number of accidents which took place in coal mines during the period from the 1st January, 1956 to the 28th February, 1958;

(b) the number of persons dead and injured; and

(c) the amount of compensation paid during the same period?

The Deputy Minister of Labour (Shri Abd Ali): (a) 6178.

(b) 662 dead and 5980 injured.

(c) Information in regard to total amount of compensation paid is not available.

Safety Measures in Coal Mines

1680. { Shri S. M. Banerjee:
Shri Tangamani:

Will the Minister of Labour and Employment be pleased to state:

(a) the number of mines owners prosecuted for not having proper safety measures in coal mines during the period from the 1st January, 1956 to 28th February, 1958; and

(b) the nature of prosecution?

The Deputy Minister of Labour (Shri Abd Ali): (a) 974 prosecutions were launched against mine owners during the period.

(b) 324 prosecutions were for working mines without qualified managers, 170 for submission incorrect returns, plans etc., 420 for offences of general contraventions of various provisions of the Mines Act, and the Regulations and Rules framed thereunder; and 60 for working mines in a dangerous manner.

श्रमजीवी पत्रकार मजूरी बोर्ड

१६८१. श्री भक्त दर्शन : क्या अब और रोजगार मंत्री १० मार्च, १९५८ के तारांकित प्रश्न संख्या ८३४ के भाग (क) के उत्तर के बारे में यह बताने की कृपा करेंगे कि :

(क) किन किन समाचार-पत्रों के मालिकों ने श्रमजीवी पत्रकार मजूरी बोर्ड की सिफारिशों पूरी तौर से या आंशिक रूप में कार्यान्वित की हैं;

(ख) ये समाचार-पत्र किन किन भाषाओं में प्रकाशित होते हैं; और

(ग) ये किन किन स्थानों से प्रकाशित होते हैं ?

अब उपमंत्री (श्री आशिष जली) : (क) से (ग). एक विवरण जिसमें आवश्यक सूचना दी गई है, सभा की मेज पर रखा है। [दिव्ये परिशिष्ट ९, अनुसूच्य संख्या ८]